

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-102
IB-393/ND/2021,
New IA/5836/2022

IN THE MATTER OF:

Asset Reconstruction Company (India) Ltd.

Vs.

Uday Estates Pvt. Ltd

....Applicant

....Respondent

SECTION

U/s 7 of IBC

Order delivered on 01.12.2022

CORAM:

JUSTICE TELAPROLU RAJANI,
HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP

: Aditi Sharma Adv

For the IT Dept.

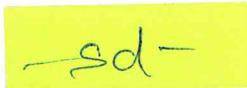
: Adv Puneet Rai along with Adv Nikhil Jain

ORDER

IA/5836/2022:

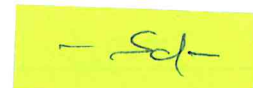
This is an application on behalf of Income Tax Officer, Ward 27(1), New Delhi under Section 60(5) of the IBC, 2016 read with Rule 11 of NCLT Rules, 2016 seeking necessary directions from this Hon'ble Tribunal against the Respondent/RP to entertain the claim filed by the Applicant.

The Counsel for Income Tax Department and the Counsel for Respondent have appeared. The Counsel for Respondent is directed to file her reply within the next week days in this matter. Let the matter be posted to **19.12.2022**.



(RAHUL BHATNAGAR)
MEMBER (T)

Md Saddam



(JUSTICE TELAPROLU RAJANI)
MEMBER (J)